

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 49/95

Transfer Application No.

Date of Decision 21.9.1995

Krishna Murti Naidu

Petitioner/s

Shri N.C.Saini.

Advocate for
the Petitioners

Versus

Union of India & Anr.

Respondent/s

Shri Suresh Kumar.

Advocate for
the Respondents


CORAM :

Hon'ble Shri. P.P.Srivastava, Member(A).

Hon'ble Shri. -

(1) To be referred to the Reporter or not ? No

(2) Whether it needs to be circulated to other Benches of the Tribunal ? No


(P.P.SRIVASTAVA)
MEMBER(A)

④

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL;
BOMBAY BENCH, BOMBAY.

Original Application No.49/95.

Krishna Murthi Naidu. ... Applicant.

V/s.

Union of India & Anr. ... Respondents.

Coram: Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

Applicant by Shri N.C.Saini.
Respondents by Shri Suresh Kumar.

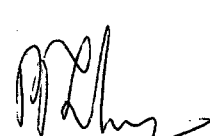
Oral Judgment:-

Per Shri P.P.Srivastava, Member(A) Dt. 21.9.1995.

Heard Shri N.C.Saini, counsel for the applicant and Shri Suresh Kumar, counsel for the respondents.

2. The counsel for the applicant mentioned that the prayers (a), (b) & (c) have already been complied with by the Respondents. As far as prayer (d) regarding payment of interest on Rs.50,776/- from 1.2.1994 to 5.10.1994 and on Rs.13,000/- from 5.10.1994 till payment there is no compliance by the respondents. Hence the counsel for the applicant prays for a direction to the respondents for payment of interest on delayed payments.

3. The respondents are directed to pay interest on Rs.50,776/-, and Rs.13,000/- withheld amount of of DCRG, according to the rules. The O.A. is disposed of with the above directions. The payment of interest be calculated ^{& paid Mh} within a period of two months from the date of receipt of a copy of this order.


(P.P.SRIVASTAVA)
MEMBER(A).